

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53351 OF 2018 (DB)

[(Arising out of Order-in-Appeal No.40(RK)/CE/JPR/2018-19 dated 20.06.2018 passed by the Commissioner (Appeals) and ADG, DGGSTI, Jaipur Zonal Unit, Jaipur]

M/s. R.S. Industries (Rolling Mills) Ltd. **Appellant**
A-241-242, Road No.6 D,
V.K.I. Area, Jaipur.

VERSUS

Commissioner of Central Goods **Respondent**
and Service Tax Commissionerate,
Jaipur.

APPEARANCE:

None for the Appellant
Shri Rajeev Kapoor, Authorised Representative of the Respondent

CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.50268 /2024

DATE OF HEARING/DECISION : January 31, 2024

BINU TAMTA :

Learned Authorised Representative for the Revenue states that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.